

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 141/TT/2015

Date: 16.7.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of Transmission Tariff from DOCO to 31.3.2019 for MB TPS (Annuppur)-Jabalpur Pooling Station 400 kV D/C (Triple Snowbird) Line only under "Transmission System for connectivity of MB Power (M.P.) Ltd." in Western Region for tariff block 2014-19

Sir,

Please refer to your aforementioned petition and furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 14.8.2015:-

- a) Reapportionment of the RCE duly certified by the competent authority;
- b) Apportionment of IDC and IEDC among the elements of the Asset;
- c) Element-wise (i.e. Land, building and civil work, T/L, S/S etc) and year-wise capital expenditure incurred/to be incurred along with the un-discharged liability corresponding to the elements of the asset, duly certified by the Auditor;
- d) Treatment of other incomes as on COD;
- e) Period-wise and loan-wise computation of interest during construction on cash basis for the asset:-

- a) From the date of infusion of debt fund up to SCOD;
 - b) From SCOD to Anticipated COD/Actual COD, as the case may be;
 - c) Whether entire amount pertaining to IDC has been paid prior to COD.
- f) Loan Agreements, supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, Repayment Schedule and details of the amount paid in lieu of default, if any;
- g) Whether entire amount of IEDC has been paid prior to COD? Month-wise details of IEDC paid on cash basis (i.e. from zero date to SCOD and from SCOD to COD);
- h) Amount of opening gross block (as on COD) as per Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for the asset and indicate the un-discharged liabilities included in the gross block;
- i) Form-9, Form-9A and Form-15;
- j) Reasons for considering Investment Approval date in the instant petition as against Board of Directors' meeting date considered by the petitioner in some other petitions, for working out the SCOD;
- k) Whether entire amount pertaining to initial spares has been discharged as on COD? if not, submit year wise amount discharged/to be discharged;and
- l) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014.

2. You are also requested to submit computation of IDC on cash basis in soft copy (excel format) in the registry of the Commission, by 14.8.2015.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Assistant Chief (Legal)